THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.124/2019
Un-numbered Competition Appeal (AT) No.___/2019
(F.No.11.10.2019/NCLAT/UR/36

In the matter of:

Central Organisation for Railway Electrification .... Appellant

Versus

M/s. PPS International .... Respondent

Appearance: Mr. Ashok Singh and Mr. Rakesh Singh, Advocates for the Appellant.

11.11.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 11.10.2019 and the Office after scrutiny of the Memo of Appeal on 16.10.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 17.10.2019. The Appellant re-filed the Memo of Appeal on 06.11.2019. It is stated in the Interlocutory Application (IA) that Registry had directed to change the format of the Appeal and accordingly the format of the Appeal was changed and the same had to be sent to the parent department at Allahabad for signing by the appropriate officer. Hence, there is a delay of 14 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 14.11.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar